

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**EP NO. 7 OF 2016 IN  
APPEAL NO. 211 OF 2015**

**Dated: 3<sup>rd</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**M.P. Biomass Energy Developers Association & Ors. .... Petitioner(s)**

**Vs.**

**M.P. Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Review Petitioner: Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Saahil Kaul for R-1

Mr. Alok Shankar and  
Mr. Manoj Dubey for R-2

**ORDER**

Mr. Sanjay Sen, learned senior counsel appearing for Respondent No. 1 submits on instructions from the officers present in the court that the order will be implemented within a period of 8 weeks' from today. This statement is recorded and accepted. The execution petition is disposed of in terms of the statement made before us.

**(T. Munikrishnaiah)  
Technical Member  
mk/vt**

**(Justice Ranjana P. Desai)  
Chairperson**